

Delay in payment of wages under MGNREGA

805. SHRI DEREK O' BRIEN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that more than 65 per cent of all wage payments under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) was delayed;

(b) if so, the details thereof and the reasons therefor;

(c) the steps being taken by Government in this regard; and

(d) the cost incurred due to delay in compensation payable to workers?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) As per the Programme Management Information System (MIS), details of wages which have been delayed beyond the period of 15 days in the Financial Year 2015-16 is given in the Statement-I (*See below*). Cases of delay in payment of wages in States/UTs have been reported in the Ministry due to following reasons:-

- Implementation issues like delay in measurement, inadequate staff, poor spread of banking infrastructure, etc.
- Internet connectivity for maintaining the programme database (MGNREGA-soft)

(c) In order to ensure timely payment wages, Rules have been issued for timely payment of wages under which, it was suggested that clear accountability shall be fixed on the functionaries for timely performance of specific duties leading to payment of wages. All cases of delayed payment attract compensation @ 0.05% per day of delay, which is automatically calculated and paid by the State Governments.

For ensuring timely payment of wages, the Central Government has also started National Electronic Fund Management System (NeFMS) in 11 States (Assam, Bihar, Haryana, Karnataka, Kerala Odisha Punjab, Rajasthan, Tripura, Uttar Pradesh and Uttarakhand) and launched Dashboard for tracking of pending Fund Transfer Orders, Public Fund Management System, electronic Fund Management System, Direct Benefit Transfer etc.

(d) As per MIS, the status of payment towards delay compensation during the Financial Years 2015-16 and 2016-17 is given in the Statement-II.

Statement-I*Delayed Payment (FY: 2015-16)*

| Sl. No. | State | %age of Delayed Payment |
|---------|-------------------|-------------------------|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 19.18 |
| 2. | Arunachal Pradesh | 80.79 |
| 3. | Assam | 79.48 |
| 4. | Bihar | 84.67 |
| 5. | Chhattisgarh | 92.26 |
| 6. | Goa | 68.74 |
| 7. | Gujarat | 65.51 |
| 8. | Haryana | 70.00 |
| 9. | Himachal Pradesh | 69.90 |
| 10. | Jammu and Kashmir | 85.77 |
| 11. | Jharkhand | 28.86 |
| 12. | Karnataka | 69.28 |
| 13. | Kerala | 80.44 |
| 14. | Madhya Pradesh | 72.36 |
| 15. | Maharashtra | 65.26 |
| 16. | Manipur | 17.93 |
| 17. | Meghalaya | 99.23 |
| 18. | Mizoram | 20.60 |
| 19. | Nagaland | 83.83 |
| 20. | Odisha | 62.85 |
| 21. | Punjab | 86.03 |
| 22. | Rajasthan | 54.53 |
| 23. | Sikkim | 57.10 |
| 24. | Tamil Nadu | 68.24 |
| 25. | Telangana | 31.62 |
| 26. | Tripura | 43.76 |

| 1 | 2 | 3 |
|-------|-----------------------------|-------|
| 27. | Uttar Pradesh | 79.79 |
| 28. | Uttarakhand | 75.34 |
| 29. | West Bengal | 82.70 |
| 30. | Andaman and Nicobar Islands | 90.80 |
| 31. | Dadra and Nagar Haveli | NR |
| 32. | Daman and Diu | NR |
| 33. | Lakshadweep | 38.32 |
| 34. | Puducherry | 79.78 |
| TOTAL | | 62.42 |

Statement-II

*Status of payment towards delay compensation: Year-2015-16
and 2016-17 (as on 21/07/2016)*

| Sl. No. | Name of the State | Delay compensation paid (Rs. Lakh) | | |
|---------|-------------------|------------------------------------|---------|-------|
| | | 2015-16 | 2016-17 | Total |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 0 | 0 | 0 |
| 2. | Arunachal Pradesh | 8.95 | 0 | 8.95 |
| 3. | Assam | 0 | 0.003 | 0.003 |
| 4. | Bihar | 0.12 | 0.34 | 0.46 |
| 5. | Chhattisgarh | 13.59 | 0 | 13.59 |
| 6. | Goa | 0 | 0 | 0 |
| 7. | Gujarat | 0.0109 | 0.0591 | 0.07 |
| 8. | Haryana | 0.07 | 0.07 | 0.14 |
| 9. | Himachal Pradesh | 0.01 | 0.06 | 0.06 |
| 10. | Jammu and Kashmir | 0 | 0 | 0 |
| 11. | Jharkhand | 32.15 | 8.25 | 40.4 |
| 12. | Karnataka | 0.4 | 10.29 | 10.69 |
| 13. | Kerala | 1.98 | 0.39 | 2.38 |
| 14. | Madhya Pradesh | 43 | 11.81 | 54.8 |

| 1 | 2 | 3 | 4 | 5 |
|-------|-----------------------------|-----------|---------|-----------|
| 15. | Maharashtra | 466.01 | 121.91 | 587.92 |
| 16. | Manipur | 0 | 0 | 0 |
| 17. | Meghalaya | 0 | 0 | 0 |
| 18. | Mizoram | 0.50856 | 0 | 0.50856 |
| 19. | Nagaland | 0 | 0 | 0 |
| 20. | Odisha | 7.1 | 0.77 | 7.86 |
| 21. | Punjab | 0 | 0.0999 | 0.0999 |
| 22. | Rajasthan | 18.65 | 5.39 | 24.04 |
| 23. | Sikkim | 6.07 | 0.06 | 6.13 |
| 24. | Tamil Nadu | 0.67 | 222.47 | 223.14 |
| 25. | Telangana | 0 | 0 | 0 |
| 26. | Tripura | 0.2 | 1.79 | 1.99 |
| 27. | Uttar Pradesh | 0 | 0 | 0 |
| 28. | Uttarakhand | 0.37 | 0.96 | 1.32 |
| 29. | West Bengal | 7.03 | 0.16 | 7.19 |
| 30. | Andaman and Nicobar Islands | 0 | 0 | 0 |
| 31. | Lakshadweep | 0 | 0 | 0 |
| 32. | Puducherry | 0 | 0 | 0 |
| TOTAL | | 606.88946 | 384.882 | 991.74146 |

Development of villages under SAGY

806. SHRI K.T.S. TULSI: Will the Minister of RURAL DEVELOPMENT be pleased to state the details of development, in terms of power, jobs, infrastructure and usable and functional toilets, in villages adopted by various MPs under the Saansad Adarsh Gram Yojana (SAGY), till date?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): The information is being collected and will be laid on the Table of the House.